

(03)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. _____

O.A.No.289/95

Transfer Application No. _____

Date of Decision _____ 2.8.95

_____ D.P.Pingle & 7 ors.

Petitioner/s

_____ Mr. R.D.Deharia

Advocate for
the Petitioners

Versus

_____ H.O.I. & Ors.

Respondent/s

_____ Mr.V.S.Masurkar

Advocate for
the Respondents

CORAM :

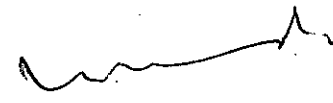
Hon'ble Shri.

Justice M.S.Deshpande, Vice Chairman

Hon'ble Shri.

P.P.Srivastava, Member(A)

- (1) To be referred to the Reporter or not ? — NO
- (2) Whether it needs to be circulated to other Benches of the Tribunal ? — NO


Vice Chairman

04

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO. 289/95

- 1. Deepak N. Pingle
- 2. Dhanaji S. Ghatge
- 3. Ravindra N. Nikam
- 4. Manoj S. Pagare
- 5. Sham V. Khaire
- 6. Chandrasekhar V. Ganorkar
- 7. Sudhakar S. Supekar
- 8. Muhatar S. Shaikh ..Applicants

V/s

Union of India & 2 ors. ..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri P.P. Srivastava, Member(A)

Appearance:

Mr. R.D. Deharia
Counsel for applicants
Mr. V.S. Masurkar
Counsel for respondents

ORAL JUDGMENT:

DATED: 2.8.95


(Per: M.S. Deshpande, Vice Chairman)


Heard the counsel. The grievance of the applicants is that the applicants had appeared at a previous selection held in May 1994 and the result was published, but without making any appointment from that panel a fresh process of selection was gone through and at that selection also the present applicants had appeared. Shri Masurkar, Id. counsel for the respondents states that there were several complaints against the selection process that was initiated earlier and considering the complaints of corruption and irregularities it was directed that the result



should not be published and hence the results were not published. The entire selection has been cancelled and a fresh selection was held. In view of this, we see no merit in the present application.

By consent of the counsel for the applicant the matter was also heard for admission and in view of the reasons given above the O.A. is disposed of and the M.P.No. 541/95 also stands disposed of.


(P.P. Srivastava)
Member(A)


(M.S. Deshpande)
Vice Chairman

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